

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP (CAA) No. 54/230/HDB/2023  
AND  
IA (CA) 85/2024 in CP (CAA) No. 54/230/HDB/2023  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

M/s. Lifeline Pharmaceutical Pvt Ltd(Transferor Company) and  
M/s. Keimed Pvt Ltd (Transferee Company) and  
Respective shareholders and creditors

**...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (CA) 85/2024**

Since it is found that the purported clerical error claimed to have been kept in the order of this Tribunal appears to be incorrect as and there is some extract from the pleadings of the petition.

This application is rejected as there is no typographical error in the order of this court dated 07.03.2024. **Accordingly, this application is rejected.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**